

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

The Registrar General,
High Court of Delhi
New Delhi.

NO: 34596/eg

Dated: 27/08/2018

**Sub : Training Programme to be held on 16th September, 2018
from 9.00 am to 05.15 pm in the Larger Conference Room,
3rd Floor, Extension Block of this Court.**

Ref : 17311/Rules/DHC/2018 dated 20-08-2018.

Sir,

On the subject cited above, I am desired to inform your goodself that Hon'ble the Chief Justice has been pleased to nominate the following Judicial officers from this Hon'ble Court for attending the subject Training Programme:

1. Sh. Sanjay Dhar, Registrar General;
2. Sh. A. R. Malik, Director, J&K State Judicial Academy;
3. Sh. Jawad Ahmad, Pr. Secy. to Hon'ble The Chief Justice;
4. Ms. Masrat Shaheen, Additional District & Sessions Judge, Anantnag;
5. Ms. Arti Mohan, Sub-Judge (LRP), Jammu.

Yours faithfully,

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 34596-608/eg
Copy to the:

Dated: 27/08/2018

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of Her Lordship.
2. Director, J&K, State Judicial Academy, Srinagar.
3. Principal District & Sessions Judge, Jammu/Anantnag.
4. Joint Registrar (Judicial) (Rules), High Court of Delhi.
.....for information and further necessary action.
4. S/Shri. _____
5. Coordinator, e-Courts, High Court of J&K, Srinagar for uploading the same on the official Website of J&K, High Court.

Joint Registrar (Admn.)

HIGH COURT OF DELHI AT NEW DELHI

No. 17311 /Rules/DHC/2018

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

The Registrar General,
Jammu and Kashmir High Court,
Near Jehangir Chowk Flyover,
Srinagar,
Jammu and Kashmir -- 190001

New Delhi, dated 20/09/18

Sub: Training programme, to be held on 16th September, 2018 from 09.00 am to 05.15 pm in the Larger Conference Room, 3rd Floor, Extension Block of this Court

Sir,

I am directed to say that as per the directions of the "Committee to monitor proper implementation of several guidelines laid down by the Supreme Court as well as High Court of Delhi for dealing with matters pertaining to sexual offences and child witnesses", a training programme is scheduled to be held on 16.09.2018 (Sunday) at Larger Conference Room, 3rd Floor, Extension Block of this Court for training to Faculty/Specialist along with Doctors from Forensic Medicine, Obs. & Gyne. Paediatric, Paediatric Surgery and Psychiatry Department from various hospitals of Government of NCT of Delhi for conduct of medical examination and recording of MLCs, death summaries and post mortem in cases involving sexual offences.

I have been directed to request you to attend the said Training Programme commencing from 09.00 a.m. on 16.09.2018 as per Schedule annexed herewith.

We would be grateful to have a word of confirmation regarding your esteemed presence.

With Regards,

Yours Sincerely,



(Reetesh Singh)
Joint Registrar (Judicial) (Rules)
For Registrar General

One day schedule for training of Doctors at Delhi under the banner of High Court of Delhi on Handling Survivors / Accused of Sexual Violence cases at Hospitals on 16th September, 2018 in the Larger Conference Room, 3rd Floor, Extension Block of this Court

Timings	Duration	Session	Issues covered	Resource person
8.30 – 9.00 am	30 min	Tea, snacks and registration for the programme		
9.00 - 10.00am	60 min	Inaugural Address Opening Remarks Understanding circumstances and context in which sexual violence occurs	-Gender issues -Magnitude of the problem -social and health impact	HMJ Mukta Gupta HMJ Anu Maihotra HMJ Yogesh Khanna HMJ Prathiba M. Singh HMJ C. Hari Shankar Dr. Jagadeesh Narayana Reddy Ms. Padma Deosthali
10.00 - 11.00am	60 min	Forensic Issues during Survivor examination	-Legal issues - Laws governing	Chair: Dr. Jagadeesh Narayana Reddy
11.00 - 11.15am	15 min	Tea break		
11.15 - 12.00pm	45 min	Clinical issues Consent, History, examination of survivor (MoHFW guidelines)	-informed consent -History seeking -Clinical examination both from therapeutic and evidence collection point of view	Chair : Ms. Vidya Reddy Dr. Jagadeesh Narayana Reddy
12.00 - 12.45pm	45 min	Evidence collection	-Evidence collection – therapeutic / forensic purpose	Dr. Jagadeesh Narayana Reddy
12.45 - 1.30 pm	45 min	Opinion writing in cases of survivor	-Provisional opinion -Final opinion (Reasoned opinion)	Dr. Jagadeesh Narayana Reddy
1.30pm -2.15pm	45 min	Lunch		
2.15 – 3.00 pm	45 min	Treatment	Comprehensive care including Psychological counselling	Ms. Vidya Reddy Dr. Jagadeesh Narayana Reddy Ms. Padma Deosthali
3.00 – 4.00 pm	60 min	Forensic issues and clinical examination of Accused	-Legal issues -Clinical examination -Evidence collection -Opinion writing	Dr. Jagadeesh Narayana Reddy Ms. Vidya Reddy
4.00 – 4.15pm	15 min	Tea		
4.15 – 4.45 pm	30 min	Deposing evidence in the Court of law	Legal background Possible questions & answers	Ms. Vidya Reddy Dr. Jagadeesh Narayana Reddy
4.45 - 5.15 pm	30 min	Open house	Questions & answers	HMJ Mukta Gupta HMJ Anu Maihotra HMJ Yogesh Khanna HMJ Prathiba M. Singh HMJ C. Hari Shankar Ms. Vidya Reddy